NATIONAL COMPANY LAW TRIBUNAL **BENGALURU BENCH** COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH, BENGALURU, HELD ON 21.02.2018.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali 2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)No. 97/BB/ 2017	-	Report for final settlement		BPS Building Protection Systems Pvt. Ltd. Vs Value Designbuild Pvt. Ltd.

SL. NAME (IN CAPITAL) **SIGNATURE** NO. & PHONE NUMBER REPRESENTATION TO WHOM

ROHAN KOTHARY 9845287182

APPLICANT OPERATIONAL

SHUBHANG SETLUR RESPONDENT 9448027778 /CORPORATE DEBTOR

ORDER

Counsel for Operational Creditor is present. Counsel for Corporate Debtor is present. It is reported that, Corporate Debtor has not adhere to the Joint Memo with regard to schedule of payment on 31/01/2018 this is around Rs 11.00 lakhs. There is one more payment on 28/02/2018. Counsel for Corporate Debtor requested time to enable the Corporate Debtor to pay the amount as per time scheduled as stated in the compromise memo. Counsel for Operational Creditor also stated that, 2 weeks time may be granted to Corporate Debtor, so that Corporate Debtor to adhere to time scheduled for payment of money. Corporate Debtor fails to pay the amount by 15/03/2018, then Operational Creditor has to file objections if any, otherwise Tribunal will proceed with the matter. List it on 15/03/2018.

Member (T)

Member (J)